GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA

STARRED QUESTION No. *88 ANSWERED ON FRIDAY, THE 25TH JULY, 2025

E-COURTS MISSION MODE PROJECT PHASE III

*88. Shri Arun Bharti:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has approved the e-Courts Mission Mode Project Phase III to enhance the Indian judiciary's efficiency and accessibility, if so, the funds allocated for this phase;
- (b) whether the project aims to digitise court records and establish paperless courts, if so, the specific measures being implemented to achieve this goal;
- (c) whether there has been an expansion of video conferencing facilities in courts and jails under this initiative, if so, the total number of such facilities established in the country, State/UT-wise;
- (d) whether e-Sewa Kendras have been set up across court complexes to assist citizens with e-Courts services, if so, the number of such centres operational, State/UT-wise; and
- (e) whether emerging technologies like Artificial Intelligence (AI) is part of this project and if so, the manner in which it is expected to improve case management and decision-making processes within the judiciary?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA STARRED QUESTION NO. *88 FOR ANSWER ON 25.07.2025 REGARDING 'E-COURTS MISSION MODE PROJECT PHASE III'.

- (a) Yes. The Union Cabinet has approved eCourts Phase III (2023-2027) on 13.09.2023, with an outlay of ₹7,210 crore, for improved Information & Communication Technology infrastructure in the courts to enhance judicial productivity.
- (b) One of the components of eCourts Project Phase III is the scanning, digitization and digital preservation of case records, for which an amount of Rs. 2038.40 crore has been earmarked. As per information provided by the eCommittee, Supreme Court of India, 213.29 crore pages in the High Courts and 307.89 crore pages in the District Courts have been digitized till 30.06.2025, as per the details at **Annexure-I**. A software platform has been developed for long term preservation of judicial records of High Courts and District Courts. Further, Digital Courts 2.1 software platform has been developed for aiding courts to function in paperless mode.
- (c) A sum of Rs. 228.48 crore has been earmarked for enhancing and upgrading the available infrastructure of Video Conferencing in various establishments, including jails, courts and district hospitals. As per information provided by the eCommittee, Supreme Court of India, the details of VC facilities provided to courts and jails are at **Annexure-II**.
- (d) A sum of Rs.394.48 crore has been earmarked for setting up of eSewa Kendras across court complexes, under the eCourts Project Phase III. As per information provided by the eCommittee, Supreme Court of India, 1814 eSewa Kendras are operational in 24 High Courts and the District Courts under their jurisdiction, as per the details at **Annexure-III**. Additionally, there are 5 functional eSewa Kendras in the Supreme Court.
- (e) Yes. A sum of Rs. 53.57 crore has been earmarked for the implementation of future technological advancements such as Artificial Intelligence, Blockchain, etc. As per the information provided by the Supreme Court of India, Artificial Intelligence (AI) and Machine Learning (ML) based tools are being used in case management and transcription of oral arguments in Constitutional Bench matters. AI/ML based tools are used by Supreme Court of India in coordination with National Informatics Centre (NIC) to translate English judgments into 18 Indian languages. Prototypes of AI and ML tools are being tested by the Supreme Court of India in collaboration with IIT Madras for curing defects, data, meta data extraction and the same is envisaged to be integrated with the electronic filing module and the Integrated Case Management & Information System (ICMIS).

Statement referred to in reply of Lok Sabha Starred Question No. 88 for 25/07/2025 regarding e-courts Mission Mode Project Phase III.

Details of digitization are as under:

				District Courts(including Taluka Courts) under the concerned High Court		
#	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	Number of pages digitized in District Courts in the current month	Total No. of pages digitized in District Courts up to current month	
1	Allahabad	29,57,532	55,00,37,986	6,99,98,747	1,26,30,50,913	
2	Andhra Pradesh	17,50,450	2,02,81,917	30,62,018	6,45,96,742	
3	Bombay	48,08,004	5,84,86,329	58,758	18,14,777	
4	Calcutta	10,41,766	5,27,75,761	-	-	
5	Chhattisgarh	2,70,681	13,49,920	6,94,957	24,04,904	
6	Delhi	5,82,532	23,15,93,708	4,02,446	9,11,13,986	
7	Gauhati	94,917	3,12,51,154	1,23,696	15,74,91,856	
8	Gujarat	91,675	7,43,051	1,21,440	6,02,173	
9	Himachal Pradesh	-	71,42,331	-	-	
10	Jammu & Kashmir	1,10,278	3,98,69,492	21,46,472	1,24,96,788	
11	Jharkhand	17,43,187	1,95,65,535	1,95,655	86,08,416	
12	Karnataka	33,08,850	3,63,81,003	7,01,094	3,87,17,734	
13	Kerala	19,29,589	6,69,47,293	6,98,440	1,08,70,987	
14	Madhya Pradesh	16,49,364	23,12,22,106	1,30,00,000	58,76,95,995	
15	Madras	74,39,073	16,67,83,534	53,27,906	10,39,82,590	
16	Manipur	51,577	55,93,992	78,527	52,94,272	
17	Meghalaya	18,844	9,98,123	9,221	35,63,523	
18	Orissa	6,46,588	4,77,94,951	58,36,296	13,75,57,843	
19	Patna	1,13,025	2,31,83,083	9,62,483	95,41,218	
20	Punjab & Haryana	12,25,655	28,18,05,829	29,36,852	51,27,43,212	
21	Rajasthan	31,66,277	11,67,82,238	21,27,017	1,01,79,759	
22	Sikkim	2,264	11,67,321	80,785	46,59,148	
23	Telangana	12,68,241	11,41,58,358	41,43,556	4,70,29,641	
24	Tripura	92,538	73,84,185	-	6,19,005	
25	Uttarakhand	7,29,338	1,96,26,919	15,58,660	42,82,851	
	Total	3,50,92,245	2,13,29,26,119	11,42,65,026	3,07,89,18,333	

Statement referred to in reply of Lok Sabha Starred Question No. 88 for 25/07/2025 regarding e-courts Mission Mode Project Phase III.

The details of VC facilities provided to courts and jails are as under:

Video Conferencing Facility provided under eCourts Project S. Will G.					
No.	High Courts	Number of courts (including High Court)	jails		
1	Allahabad	District Court: 2532 court rooms and 147 court complexes High Court: 2 PTZ Camera have been provided	70		
2	Andhra Pradesh	District Court: 652 courtrooms High Court: Four (4) Benches	13		
3	Bombay	District Court: 372 court complexes and 964 courts have been provided with complete hybrid video conferencing system. (Phase I and Phase II) Under Phase - III of the eCourts Project, additional court complexes have been provided with 102 video conferencing system. Apart from this, 381 court rooms which were not covered under Phase II, including 129 district judges court establishment at the district and taluka level have been provided with video conferencing system.	96		
4	Chhairin a sh	High Court: 60 Courtrooms	22		
4	Chhattisgarh	532	33 61		
5	Calcutta	884	Correctional Homes		
6	Delhi	District Court: 07 video conferencing However, as on date, video conferencing is functional in all the courts of Delhi from the funds provided by the State Government.	35 VC units have been provided to the District Jails in Delhi under Phase-II of the eCourts Project.		
7 (a)	Gauhati (Arunachal Pradesh)	District Court: 31 courts High Court: 2 courtrooms	8 Nos. of Jails/ Sub Jails (02 District Jails and 06 Sub Jails)		
7 (b)	Gauhati (Assam) Gauhati	417	31		
7 (c)	(Mizoram)	39 courts (including High Court)	10		
7 (d)	Gauhati (Nagaland)	29	12		
8	Gujarat	District Court: 1076 courts High Court: 39 Courts (partially from State Government funds and eCommittee Funds)	27		
9	Himachal Pradesh	District Court: 63 VC equipment's provided to district judiciary under Phase-III. In addition, 22 All-in-One (AIO) VC equipment's provided to State hospitals.	Nil		

Video Conferencing Facility provided under eCourts Project					
S. No.	High Courts	High Courts Number of courts (including High Court)			
10	Jammu & Kashmir and Ladakh	District Court: Out of 246 courts across the UT of J&K and Ladakh, 80 courts have VC facility. Under Phase III, VC hardware has been provided to 153 courts. High Court: Equipped with VC facilities.	14		
11	Jharkhand	278	28		
12	Karnataka	349	4		
13	Kerala	District Courts: The Prisons Department, Govt of Kerala, has provided dedicated VC units in Courts and Jails under the scheme 'VC between Courts and Jails', for remand extension in 370 Courts in the District Judiciary, utilising their own fund as well as fund allotted under eCourts Project Phase II. In addition, 27 District Courts have been provided with VC facilities under Phase II. Further, 106 courts and 94 Court Complexes in the District Judiciary have been provided with dedicated VC units under Phase III.	NIL		
14	Madras	1297	119		
15	Orissa	803 Courts	53		
16	Patna	1293 (District Courts of Bihar)	59		
17	Punjab & Haryana	618	44		
18	Rajasthan	District Courts: 1376 Courts High Court: 46 Court Rooms In addition, VC Facility is being provided for 45 newly created courts under Phase III.			
19	Telangana	537	37		
20	Madhya Pradesh	1858	405		
21	Manipur	45 Courts (including 4 in the HC)	2		
22	Meghalaya	Court complexes-19 Court rooms -78			
23	Sikkim	35			
24	Tripura	91	13		
25	Uttarakhand	241	11		

<u>Statement referred to in reply of Lok Sabha Starred Question No. 88 for 25/07/2025 regarding e-courts Mission Mode Project Phase III.</u>

Details are as under:

Status of implementation of e-Sewa Kendras as on 30.06.2025						
Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Functioning e-Sewa Kendras in High Courts (A)	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	No	0	No	0	0
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	14	15
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati	Yes	5	Yes	126	131
8	Gujarat	Yes	1	Yes	192	193
9	Himachal Pradesh	Yes	1	Yes	22	23
10	Jammu and Kashmir	Yes	1	Yes	26	27
11	Jharkhand	Yes	2	Yes	62	64
12	Karnataka	Yes	3	Yes	25	28
13	Kerala	Yes	1	Yes	161	162
14	Madhya Pradesh	Yes	1	Yes	185	186
15	Madras	Yes	7	Yes	310	317
16	Manipur	Yes	1	Yes	20	21
17	Meghalaya	Yes	1	Yes	16	17
18	Orissa	Yes	1	Yes	160	161
19	Patna	Yes	1	Yes	37	38
20	Punjab and Haryana	Yes	1	Yes	113	114
21	Rajasthan	Yes	2	Yes	1	3
22	Sikkim	Yes	1	Yes	10	11
23	Telangana	Yes	1	Yes	98	99
24	Tripura	Yes	1	Yes	15	16
25	Uttarakhand	Yes	1	Yes	30	31
	Implemented	24	41	24	1773	1814
	Not Implemented	1		1		